

**BEFORE THE APPELLATE AUTHORITY**  
**(Under the Right to Information Act, 2005)**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6804 of 2026**

Manoj	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

**ORDER**

1. The appellant had filed an application dated March 10, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 17, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated March 18, 2026 (Reg. No. SEBIH/A/E/26/00110).
2. I note that the appellant, in his appeal, has submitted that the reply of the respondent was not opening in the portal and hence, the same is not accessible to him. I note from the available records that the reply of the respondent was uploaded on RTI MIS portal on March 18, 2026. It is also noted that due to technical issues in the RTI MIS portal during March 17-18, 2026, the RTI responses uploaded on the said dates were not accessible to RTI applicants at large. I find that the reply of the respondent is currently viewable. Notwithstanding the aforesaid, a copy of the reply of the respondent is enclosed with this order.
3. In view of the above observations, I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. The appeal is accordingly disposed of.

**Place: Mumbai**  
**Date: April 10, 2026**

**MANINDER CHEEMA**  
**LINK APPELLATE AUTHORITY UNDER THE RTI ACT**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**